

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No. 33 of 2020

In the matter of:

Abhimanyu Singh & Ors.

...Appellants

Vs.

Brijnadan Industries Pvt. Ltd. & Ors.

...Respondents

Present:

Appellants: Mr. Kartik Rai, Advocate

Respondents: Mr. Iswar Mohapatra, Advocate for R-1 to 5.

ORDER

02.03.2020: Mr. Iswar Mohapatra, Advocate appears on behalf of Respondent Nos. 1 to 5. He seeks and is allowed two weeks' time to file Reply alongwith Vakalatnama. Rejoinder, if any, may be filed within one week thereof.

As regards other Respondents, Requisite alongwith process fee, if not filed, be filed. Learned counsel for the Appellant is allowed to file the same alongwith e-mail addresses of such Respondents, if same can be ascertained, within three days. Notice be issued through speed post and through e-mail simultaneously.

Post the matter for Admission '(After Notice)' on **1st April, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

sr/nn